## <u>NOTICE</u>

All the learned counsels are hereby informed that the matter relating to preparation of Rolls of Advocates under Rule 3-A, Chapter XXIV of the Rules of the Court framed under section 34(1) of the Advocates Act 1961, has been referred to the Full Bench of this Court for adjudication.

In view of the above, the work of the registration on the Rolls of the Advocates shall be taken after the decision of the Full Bench. Learned counsels are requested not to deposit their applications till the same is resumed. Fresh Notice, inviting applications, will be republished on the resumption of the work.

**Registrar General**